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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

**Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L)
made by Statutory Authorities other than the Government of Gujarat
including those made by the Government of India, the High Courts, the
Director of Municipalities, the Commissioner of Police, the Director of
Prohibition and Excise, the District Magistrates and the Election
Commission, Election Tribunals, Returning Officers and other
authorities under the Election Commission.**

BY THE HIGH COURT OF GUJARAT AT AHMEDABAD

NOTIFICATION

Information Technology Cell

High Court of Gujarat

In view of the Sub rule (i) of Rule (1) of, “The Gujarat High Court Rules for Video Conferencing for Courts (High Court and Subordinate Courts), 2021”, the High Court of Gujarat has been pleased to notify that, “The Gujarat High Court Rules for Video Conferencing for Courts (High Court and Subordinate Courts), 2021” are deemed to have come in force w.e.f. 22/01/2021 which is the date of publication of it in the Official Gazette and the said Rules is applicable to the Courts of the High Court of Gujarat and to all types of proceedings of the Courts of the High Court of Gujarat except where the Hon’ble Court does not grant permission for Video Conferencing mode in particular case(s).

SANJAY D. SUTHAR,

Registrar General.

Date : December 24th, 2025

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